

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/127/2021**

This the 28th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Mehbooba Aziz, aged 54 years, D/o Abdul Aziz Bhat, R/o Nanil Tehsil Mattan, District Anantnag.
2. Mukhtar Ahmad Itoo, aged 36 years, S/o Late Abdul Razak Itoo, R/o Damhal Hanjipora, Tehsil Damhal Hanjipora District Kulgam.
3. Suraya Wani, aged 56 years D/o Late G.M. Wani, R/o Zakura Tehsil and District Srinagar.

.....Applicants

(Advocate: Mr. Rizwan-Ul-Zaman)

**Versus**

1. Union Territory of J&K through Commissioner/Secretary to Govt. Social Welfare Department Civil Secretariat, Srinagar/Jammu-180001.
2. Director General Women & Child Development Jammu and Kashmir Jammu-180001.
3. Station Mission Director ICDS J&K Jammu-180001.
4. Deputy Director ICDS Kashmr, Srinagar-190001.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)



**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**



The applicants are aggrieved of the impugned order No. 08 JK(SWD) of 2021 dated 15.01.2021 issued by respondent no. 1 by which transfer/posting order of the applicants has been rescinded ab-initio.

2. Learned counsel for the applicants submitted that that the applicants would be satisfied, if a direction is issued to the respondents to treat this O.A. as their representation and decide the same by way of a reasoned and speaking order within a stipulated time frame.
3. In view of the limited prayer made by the learned counsel for the applicants, the O.A. is disposed with direction to the respondents to treat this O.A. as the representation of the applicants and decide the same by passing a reasoned and speaking order within a week from the date of receipt of certified copy of this order. It is further directed that any action taken against the applicants in terms of the impugned order would be under rules and regulations.
4. Learned A.A.G. is directed to inform the respondents about the aforesaid direction given today by way of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no order as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**